GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:384 ANSWERED ON:27.07.2010 NON PERFORMING ROAD DEVELOPERS Alagiri Shri S. ;Jaiswal Shri Gorakh Prasad

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the criteria and provisions laid down for declaring the road developer as non-performers;
- (b) the number of road developers declared as non-performers during each of the last three years and the current year alongwith the details of non-performed work; and
- (c) the provisions for and the action taken against the non-performers during the said period?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R. P. N. SINGH)

- (a) The criteria and provisions laid down for declaring the road developer as non-performers are as follows:-
- 1. For Individual contract packages

If a contractor does not achieve the minimum performance level as given below, performance on the contract package is considered poor.

- (a) After 1/3rd of contract period: not less than 5%.
- (b) After 2/3rd of the contract period : not less than 20%.
- (c) After full completion period: not less than 50%.
- (d) After 175% completion period, the entire work (100%).
- (e) Linear interpolation between the consecutive milestones specified.
- 2. For Multiple Packages

Where a contractor (or his JV partners) is implementing more than one contract and the percentage of non-performing contracts is more than 33% of the total contracts being implemented by him, he should be considered a non-performer contractor.

3. For Joint and several liability

If a contracting firm is a Joint Venture firm all the partners of a non performing contracting firm will be declared non-performer.

(b) & (c) The details are enclosed as Annex.